(a) whether it is a fact that recently the house of a Member of Parliament was raided in the South Avenue by members of rival party of Sikhs; and

(b) if so, what are the details of the incident and what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) On 27-6-1978, at about 18.15 hours while the Members of the Delhi Gurdwara Prabandhak Committee were holding a meeting at 33, South Avenue, the President, International Sikh Brotherhood Tibbia College, Delhi accompanied by about 20 armed members appeared on the spot and forced their way into the residence where the meeting was going on and threw copies of the memorandum and bangles at the members rresent there and turned violent. Four persons received minor injuries. A case FIR No. 253 dated 27-6-73 u/s 307/452|506/147|148|149|324 IPC and · 27 Arms Act has been registered at PS Chanakyapuri, New Delhi.

Inter-State Relations

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£38. SHRI VENIGALLA SATYA-NARAYANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some Chief Ministers have recently urged the Central Government to define inter-State relations on several issues; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (EHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) Does not arise.

Help given to Shri Sanjay Gandhi by Major Kapil and Shri Raunaq Singh during Emergency

839. SHRI VENIGALLA SATYA-NARAYANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to institute an enquiry into the loans and licences given to Major Kapil Mohan of Mohan Meakins and Shri Raunaq Singh of Raunaq Group of Industries who were also Directors of the Maruti Ltd; by various banks and Ministries; and

(b) whether Government propose to ask the C.B.I. to inquire into the ro'e played by these persons in helping Shri Sanjay Gandhi in his activities during the emergency?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHRI DHANIK LAL MAN-DAL): (a) and (b) No, Sir.

Hukamnama' of Shiromani Akali Dal

640. SHRI VENIGALLA SATYA-NARAYANA: SHRI KRISHNARAO NARAYAN DHULAP:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have seen the 'Hukamnama' issued by the Shiromani Akali Dal, Amritsar, asking for the social boycott of the Nirankaris all over the country; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHRI DHANIK LAL MAN-DAL): (a) Covernment have seen the 'Hukamnama' issued by Shri Akal Takht Sahib. Amritsar (and not by Shiromani Akali Dal). The Hukamnama enjoins that Sikhs who have become members of Nirankari organisation should be socially boycotted by the Khalsa Panth and no social

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gatherings or marital relations should be held with them.

(b) This is a matter arising out of a dispute between two Sects of the Community and Government sees no reason why it should intervene.

Over_utilisation of production capacity by the Modi Tyres Ltd.

841. SHRI BIR CHANDRA DEB BURMAN:
SHRI INDRADEEP SINHA:
SHRI LAKSHMANA MAHA-PATRO:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have served a show-cause notice on the Modi Tyres Limited for exceeding production capacity; and

(b) if so, what are the details in this regard and what is the response of the company to the show-cause notice?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) Yes, Sır.

(b) An industrial licence No. L/ 30(1)|28|NU|72-LI (II) dated the 4th March, 1972, was granted to M/s. Modi Rubber Ltd., for the establishment of a new undertaking in Modinagar for the manufacture of 4,00,000 nos. each of automobile tyres and tubes. From the production statistics furnished by the Company, it was observed that the production of automobile tyres in the calendar year 1977 was 6,07.593 nos. which is more than 50 per cent of the licensed capacity. The company was, therefore requested on the 13th February, 1972, to show cause why penal action should not be taken in terms of the provisions of the Industries (Development and Regulation) Act. 1951 against them for violating the provisions of the said Act in establishing production in excess of the licensed capacity without the prior approval of the Government. A reply to the Show Cause Notice has since been received from the company and is under examination of the Government.

कोका कोला की बिक्री

842. श्री नागेश्वर प्रसाद शाही : क्या उद्योग मंत्री यह बताने की क्रुपा करेगे कि :

(क) क्या सरकार को इस बात की जानवारी है कि कोका कोला के निर्माण के लाइसेस को एट कर दिये जाने के बावजूद देश में कोका कोला स्रभी भी लाइसेस रट कप दिए जाने से पूर्व बिवने वाले मूल्य से दुगुने मूल्य पर बेचा जा रहा है; स्रौर

(ख) रहि हां, तो सरकार ने इस सम्बन्ध में क्या कदम उठाये है ?

†[Sale of Coca Cola

842. SHRI NAGESHWAR PRASAD SHAHI: Will the Minister of INDUS-TRY be pleased to state:

(a) whether Government are aware that Coca-cola i_s still being sold in the country despite the revocation of licence for its manufacture and at a price which is double of that at which it was being sold prior to the revocation of the licence; and

(b) if so, what steps Government have taken in this regard?

उद्योग मंत्र लय में राज्य मंत्री (कुमारी ग्राभः मंती): (क) ग्राँर (ख). रह बात सरफार की जानवारी में लाई रई थी वि कोवा कोला एक्सपोर्ट वा पोरेकन (यू० एस० ए०) ढारा भारत में ग्रपने उत्पादन व्यवसाय कियावलापों को समाप्त वर्गने के बावजूद भी देश में कोकाकोला बेचा जा रहा है । की गई जांच से पता चलता है कि कोवा कोला की बोतले भरने वाली कुछ भूतपूर्व भारतीय वर्म्यानयों के पास, उन्हें पहले संभरण विये गये साद्रण वा स्टाव पड़ा हु ग्रा था श्रतः कोवा कोला की बोतले भरने के लिए इसी सांद्रण का प्रयो

† [] English translation.